

**Absorption of ex-employees of Indian Airlines in third level airlines**

♦30. SHRI ARABINDA GHOSH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the steps taken by Government for absorption of the ex-employees of the Indian Airlines in the third level airlines?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): There is no proposal to absorb the ex-employees of Indian Airlines in the third level airlines. However, in exceptional cases services of ex-personnel of Indian Airlines are obtained.

**Gold seized by Customs B.S.F. and other agencies**

•31. SHRI P. N. SUKUL:  
DR. (SHRIMATI) NAJMA  
HEPTULLA:

Will the Minister of FINANCE be pleased to state:

(a) what is the quantum of gold seized by the Customs, B.S.F. and other agencies in the year 1980-81; and

(b) whether the seized gold has been deposited in Government treasuries in the States or with a department of the Government of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) The question presumably refers to seizure of smuggled gold.

The total quantity of smuggled gold seized by the Customs authorities, the Border Security Force and other Enforcement agencies during the years 1980 and 1981 (upto October) is given below:

Year	Approximate quantity of smuggled gold seized (in Kgs.)
1980	82
1981* (up to October)	116

♦(Figures praisiawal)

(b) Seized gold is normally kept in a special safe in the Customs House Treasury or in a locker in the Reserve Bank of India or State Bank of India obtained exclusively for this purpose. On being finally confiscated to Government under the Customs Act, 1962 the gold becomes ripe for disposal, and is deposited in the India Government Mints.

**5 billion dollar loan from I.M.F.**

\*32. SHRI M. KALYANASUNDARAM: SHRI JAGDISH PRASAD MATHUR:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the IMF has granted a loan of 5 billion dollars including extended facility loan asked for by India;

(a) if so, what are the terms and conditions thereof;

(c) what are the rates of interest of the loan;

(d) by when the disbursement of the loan will commence and in what manner India will be able to draw the full amount;

(e) how the loan amount is proposed to be utilised and what are the justifications for seeking such a huge amount of loan from IMF;

(f) whether India was pressurised to accept certain fiscal and socioeconomic policies detrimental to India's interest in order to get the loan; if so, what are the details thereof; and

(g) whether Government propose to place a copy of the loan agreement on the Table of the House; if so, by when?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a)]